

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00134/2018

Jabalpur, this Thursday, the 23rd day of August, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

1. Phool Singh Prajapati
S/o Late Gyarsiram
DOB: 01.07.1958
Working Post-PWI
R/o Village & Post Ramni
Chanchoda
District Guna (M.P.)

2. Heeralal,
S/o Shri Phool Singh Prajapati
DOB: 01.07.1983
R/o Village & Post Ramni
Chanchoda
District Guna (M.P.)

-Applicants

(By Advocate –**Shri S.K. Nandy**)

V e r s u s

1. Union of India,
Through its General Manager
West Central Railway
Jabalpur 482002 (M.P.)

2. Divisional Railway Manager (P)
West Central Railway
Bhopal (M.P.)

- Respondents

(By Advocate –**Shri Sapan Usrethe**)

O R D E R (Oral)**By Navin Tandon, AM:-**

This Original Application has been filed seeking appointment for applicant No.2 under LARSGESS scheme which has not been considered by the respondent-department.

2. Learned counsel for the respondents submitted that in view of the decision by Hon'ble High Court of Punjab and Haryana in case of ***Kala Singh and Ors. vs. Union of India and Ors.***, Railway Board vide E(P&A) 1-2015/RT-43 dated 27.10.2017 has put the LARSGESS Scheme on hold.

3. At this stage, learned counsel for the applicant submits that he may be permitted to withdraw this Original Application with liberty to file it fresh as and when the cause of action arises.

4. Considering the fact that the LARSGESS scheme now has been put on hold, we dispose of this Original Application at this stage granting liberty to applicant to file a fresh Original Application as and when fresh cause of action arises in future.

**(Ramesh Singh Thakur)
Judicial Member**

**(Navin Tandon)
Administrative Member**

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